

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.226 - CP 39 of 2019
With
ITEM No.227 – IA 391 of 2019

Proceedings under Section 241 of Co.Act, 2013 & Rule 81 of NCLT Rules, 2016

IN THE MATTER OF:

Dahyabhai Maganbhai Patel

.....Applicant

V/s

Prasthan Infrastructure Pvt Ltd & Ors

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :None

For the Respondent :Mr. Ravi Pahwa, Advocate

ORDER
(Hybrid Mode)

CP 39 of 2019 With IA 391 of 2019

On 08.02.2024 a statement was made by the learned counsel for the applicant that the party may not be interested to pursue this petition as since 2019 no balance sheet has been filed. Further, there are no assets left in the company as per the record of the ROC and wishes to file appropriate affidavit of the party with proper instructions in the matter. Hence, matter was adjourned for 04.04.2024.

Statement made on 08.02.2024 was not complied with on previous date. Even, today nothing has been filed nor anyone is present on behalf of the applicant to press this application.

In view of the above, **CP 39 of 2019** is dismissed as default.

Accordingly, **IA 391 of 2019** is also disposed of.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)